

## [श्री नरसिंह यादव]

17 मार्च, 1979 के भारत के राजपत्र में अधिसूचना संख्या सा० सा० नि० 251(ड) में प्रकाशित हुआ था :

[Placed in Library. See No. LT-4162/79]

(2) कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति :—

(क) (एक) फटिलाइजर्स एण्ड कैमिक्स ट्रावनकोर लिमिटेड, उद्योग मण्डल (केरल) के वर्ष 1977-78 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) फटिलाइजर्स एण्ड कैमिक्स ट्रावनकोर लिमिटेड, उद्योग मण्डल (केरल) का वर्ष 1977-78 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियन्त्रक-महा-लेखापरीक्षक की टिप्पणियां।

[Placed in Library See No. LT-4163/79]

(ख) (एक) नेशनल फटिलाइजर्स लि०, नई दिल्ली, के वर्ष 1977-78 के कार्यकरण की सरकार द्वारा समीक्षा

(दो) नेशनल फटिलाइजर्स लि०, नई दिल्ली का वर्ष 1977-78 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियन्त्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library. See No. LT-4164/79.]

NOTIFICATIONS UNDER COMPANIES ACT, 1956 AND RE. DELIMITATION OF PARLIAMENTARY AND ASSEMBLY CONSTITUENCIES IN TAMIL NADU.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S.D. PATIL) : I beg to lay on the Table :—

(1) A copy of Notification No. G.S.R. 250(E) (Hindi and English versions)

published in Gazette of India dated the 13th March, 1979, making certain alterations in Part I of the Schedule VI to the Companies Act, 1956 regarding preparation of Balance Sheets, under sub-section (3) of section 641 of the said Act. [Placed in Library See No. LT-4165/79].

(2) A copy of Order (Hindi and English versions) published in Notification No. S.O. 117(E) in Gazette of India dated the 28th February, 1979 making certain amendments in the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 (without altering the extent of any constituency as given in the Order) in respect of the State of Tamil Nadu, under sub-section (3) of section 8 of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976. [Placed in Library. See No. LT-4166/79].

ANNUAL REPORTS OF THE REGISTRAR OF NEWSPAPERS FOR INDIA ON PRESS IN INDIA FOR 1976 AND 1977

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI JAGBIR SINGH) : I beg to lay on the Table a copy each of the following reports (Hindi and English versions) :

(1) Annual Report (Part II) of the Registrar of Newspapers for India on Press in India, 1976.

(2) Annual Report (Part I) of the Registrar of Newspapers for India on Press in India, 1977.

[Placed in Library. See No. LT-4167/79]

SHRI JYOTIRMOY BOSU (Diamond Harbour) : You said you were competent to pass orders, but to only one section of the House? Here is this report for the year 1976, and we are passing through 1979. What have you to say about this, My Lord's

MR. SPEAKER : Secretary to report the message from Rajya Sabha.

SHRI JYOTIRMOY BOSU : What has the Minister to say why this report of 1976 is being laid on the Table of the House now in 1979?

MR. SPEAKER : The difficulty is that you first asked me, and not him. If you had asked him, he would have answered.

SHRI JYOTIRMOY BOSU : I am asking him now through you.

MR. SPEAKER : What is the reason for the delay in regard to Item No. 7 ?

SHRI JAGBIR SINGH : There was delay.

MR. SPEAKER : I will send it to the Committee to look into it.

#### MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Special Courts Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 9th March, 1979 has been passed by the Rajya Sabha at its sitting held on the 21st March, 1979, with the following amendments:—

##### Preamble

1. That at page 1, after line 17, the following be inserted, namely :—

"And Whereas all powers being a trust, and holders of high public or political offices are accountable for the exercise of their powers in all cases where Commissions of Inquiry appointed under the Commissions of Inquiry Act, 1952 or investigations conducted by Government through its agencies disclose offences committed by such holders:

##### Clause 3

2. That at page 2, for lines 27 to 29, the following be substituted, namely :—

"(a) A Special Court shall consist of a sitting Judge of a High Court nominated by the Chief Justice of the High Court within the local limits of whose jurisdiction the Special Court is situated, with the concurrence of the Chief Justice of India.

*Explanation.*—Any reference to a High Court or to the Chief Justice or Judge of a High Court shall, in relation to a Union territory having a Court of the Judicial Commissioner, be construed as a reference to the said Court of the Judicial Commissioner or to the Judicial Commissioner or any Additional Judicial Commissioner, as the case may be."

##### Clause 5

3. That at page 2, line 34, the words "during the period mentioned in the Preamble hereto" be deleted.

##### Clause 11

4. That at page 4,—

(i) in line 2, for the words "judgement or order" the words "judgment, sentence or order, not being inerolocutory order" be substituted;

(ii) in line 5, for the words "judgment or order" the words "judgment, sentence or order" be substituted; and

(iii) after sub-clause (a), the following sub-clause be inserted, namely :—

"(3) Every appeal under this section shall be preferred within a period of thirty days from the date of any judgment, sentence or order of a Special Court :

I provided that the Supreme Court may entertain an appeal after the expiry of the said period of thirty days if it is satisfied that the appellant had sufficient cause for not preferring the appeal within the period of thirty days."

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.

#### SPECIAL COURTS BILL

RETURNED BY RAJYA SABHA WITH AMENDMENTS

SECRETARY : Sir, I lay on the Table of the House the Special Courts Bill 1979 which has been returned by Rajya Sabha with amendments.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported serious situation arising out of demolition of Churches, etc. by the Authorities in Arunachal Pradesh

MR. SPEAKER : Calling Attention.

SHRI RINCHING KHANDU KHRIME (Arunachal West) : This Calling Attention is not necessary. Firstly no recent incident of demolition of churches